

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/44(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03<sup>RD</sup> MAY 2024**

IN THE MATTER OF	UCO BANK VS SUANVI TRADING & INVESTMENT COMPANY PVT LTD
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Mr. Santosh Kr. Ray, Adv. ] For the Financial Creditor  
Ms. Zeba Khan, Adv. ]  
Ms. Muskan Saha, Adv. ]

**ORDER**

1. Ld. Counsel for the Financial Creditor present.
2. No further adjournments would be granted in view of the fact that Hon'ble NCLAT has mandatorily directed this Tribunal to pass an order within a period of two months from the date of previous hearing of the parties.
3. Both the parties are directed to file written notes of arguments.
4. List the matter on **06.05.2024 at 11:00 a.m.**

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**